

ACT No. XII OF 1931.

[AS PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th April, 1931.)

An Act to amend the Indian Reserve Forces Act, 1888, for certain purposes.

WHEREAS it is expedient to amend the Indian Reserve Forces Act, 1888, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Reserve Forces (Amendment) Act, 1931. Short title.

2. For section 2 of the Indian Reserve Forces Act, 1888 (hereinafter referred to as the said Act), the following section shall be substituted, namely:—

“ 2. The Indian Reserve Forces shall consist of the Regular Reserve and the Supplementary Reserve.”

3. In section 3 of the said Act—

(a) in sub-section (1)—

(i) the figure and brackets “ (1) ” shall be omitted, and

(ii) for the words “ Active Reserve ”, the words “ Indian Reserve Forces ” shall be substituted; and

(b) sub-section (2) shall be omitted.

4. In section 5 of the said Act, the words “ the provision of section 3 with respect to persons belonging to the Garrison Reserve, and to ” shall be omitted.

5. In sub-section (1) of section 6 of the said Act—

(a) in clause (i), for the words “ Indian Articles of War ”, the words and figures “ Indian Army Act, 1911, ” shall be substituted, and

(b) in clause (ii), after the word “ by ”, the words “ a Presidency Magistrate or ” shall be inserted.

6. Section 7 of the said Act is repealed.

Price 1/2 anna or 1/2 d.]

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IV of 1888.

IV of 1888.

Substitution of new section for section 2, Act IV of 1888.

Division of Reserve Forces into Regular and Supplementary Reserves. Amendment of section 3, Act IV of 1888.

Amendment of section 5, Act IV of 1888.

Amendment of section 6, Act IV of 1888.

Repeal of section 7, Act IV of 1888.